NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P No.405/KB/2017 IA.No. 415/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd September 2017, 10.30 A.M.

Name of the Company Under Section		Kishore kejriwal & Anr -Vs- Gold Silver Arts Pvt Ltd & Ors. 241-242		

1. Sankarsan Sarkar Adv. for 22 2. Ashis Mukheijee, Adv. for the petitioners. 3. Surabhi Baneojee, Adv. for the petitioners.

1. JISHNU CHOWDHURY

2. SHAUNAK MITRA

3. RISHAV BANERJEE

4 is present.

4. S.G. MUSKARA

5. Rahul Singh

ORDER

Ld. Counsel for the petitioners as well as the respondent nos. 1, 3 and

Ld. Counsel for the petitioner has filed an I.A.No. 415/2017 pressing for an order for appointment of a Special Officer for taking inventory in the disputed premises which is allegedly let out by the landlord to the company.

Ld. Counsel for the respondents raised objection for appointment of Special Officer; as the status of the tenancy, as on the date of issuance of the *status quo* order by this tribunal, is in dispute. It requires larger evidences for a prima facie conclusion and therefore, it is not desirable to pass an order as prayed for in I.A.

Respondents are directed to file reply in I.A. within 7 days by giving copies to other side and the petitioner can file rejoinder, if any, within 7 days thereafter with copies to other side.

List it on 02/11/2017 along with main C.P.

(Jinan K.R.) Member (Judicial)